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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 9/2018

HASSAD FOOD COMPANY Q.S.C. & ANR Plaintiffs

Through: Mr.Samar Singh Kachwaha along

with Mr.Ayush Marwaha, Mr.Ankit Khushu, Advs. (Request seeking exemption from physical appearance sent in advance to Court Master.

Allowed).

versus

BANK OF INDIA & ORS Defendants

Through: Ms. Jagriti Ahuja, Adv. for D7.

Mr.Adhish Rajvanshi, Adv. for D1 to

3, 5 and 6 (Request seeking

exemption from physical appearance sent in advance to Court Master.

Allowed).

Ms.Usha Singh, Adv. for D9. Mr.B.L.Wali, Adv. for D8. Mr.Saumyen Das, Adv. for D10

CORAM:

JOINT REGISTRAR (JUDICIAL) MS. SURYA MALIK GROVER (DHJS)

ORDER 23 03 2021

% 23.03.2021

Pleadings are already completed.

Learned counsel for plaintiff has vehemently submitted that the additional documents had been taken on record vide order dated 18.01.2021. However, affidavit of admission/denial qua the said document has not been filed till date by any of the defendants even though said documents are court orders as well as documents authored by Govt. Bodies, hence, their opportunity may be closed.





In rebuttal, counsels for defendants have jointly submitted that they are banking institutions and being closing month of the financial year, short adjournment may be granted for filing the same.

In view of submissions, I deem it appropriate to grant four weeks time to file affidavit of admission/denial, failing which, opportunity shall be deemed to be closed.

Thereafter, Joint schedule of documents be filed by plaintiff in accordance with Delhi High Court rules. Defendants are directed to duly cooperate with plaintiff in timely preparation of joint schedule of documents.

List the matter for admission/denial and marking of exhibits on 21.05.2021at 12.00 Noon.

SURYA MALIK GROVER (DHJS) JOINT REGISTRAR (JUDICIAL)

MARCH 23, 2021 neelam